

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 24th OF JUNE, 2024

MISC. CRIMINAL CASE No. 25698 of 2024

(DINESH

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(APPLICANT BY SHRI VIKAS YADAV, ADVOCATE)

(STATE BY SHRI ANENDRA SINGH PARIHAR, PANEL LAWYER)

ORDER

The present application is filed by the applicant under Section 439 of the Code of Criminal Procedure, 1973 for grant of bail in connection with FIR / Crime No.158/2024 registered at Police Station - Nemawar, District - Dewas for commission of offence punishable under Section 34(2) of the M.P. Excise Act on the ground that mother of the applicant is seriously ill.

02. Learned counsel for the applicant prays for conversion of this application for regular bail into temporary bail.

03. Prayer is allowed.

04. Learned counsel for the applicant submits that mother of the applicant is seriously ill and required immediate treatment. On such premises, he prays that the applicant be enlarged on bail.

05. After considering the prayer made by learned counsel for the applicant, the present application is allowed. Applicant - Dinesh is directed to be released on temporary bail for a period of 15 days from the date of his release upon his furnishing personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the trial Court.

06. The trial Court is directed to verify the factum of illness of mother of the present applicant before releasing the applicant on temporary bail. The applicant shall surrender on the 16th day from the date of his release The trial Court is granted liberty to recourse the reasonable condition at time of accepting the personal bond.

07. With the aforesaid, M.Cr.C. stands disposed of.

Certified copy, as per Rules.

Ravi



(VINAY SARAF)
V. JUDGE